

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

1026/252(ND)/2018

IN THE MATTER OF:

M/s East Asia Developers Pvt. Ltd.

Vs

ROC

...PETITIONER

...RESPONDENT

Section

Under Section 252

Order delivered on 21.08.2019

Coram:

**Shri. P.S.N. Prasad,
Hon'ble Member (Judicial)**

Dr. V.K. Subburaj,

Hon'ble Member (Technical)

For the Petitioner

For the Corporate Debtor

For the Income Tax

For the ROC

:

:

: Tushar Gupta, Sidhant, Adv.

: Mrs. Sweety Khattar, AROC

ORDER

None represented the appellant at the time of hearing of the matter. AROC is present and submitted the reply available the same is taken on record. Proxy counsel for the Income Tax Department appeared and submitted that they don't have case papers and the same is needed for them to proceed further in the matter. Therefore, they are directed to collect case papers from the earlier Income Tax counsel. Post the matter to 16.09.2019.

Sd/-

**(V.K. Subburaj)
Member (T)**

Sd/-

**(P.S.N. Prasad)
Member (J)**